Central Administrative Tribunal Principal Bench, New Delhi

C.P. No.795/2017 in O.A. No.2303/2017

Thursday, this the 8th day of March 2018

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Hoshiar Singh, age about 58 years (Gateman) s/o Sh. Guljari r/o C-36, Gali No.14, Madhu Vihar, Delhi

..Applicant

(Ms. Neelima Rathore, Advocate for Mr. U Srivastava, Advocate) Versus

- 1. Sh. V Dubey, General Manager Northern Railway, Baroda House, New Delhi
- 2. Anshul Gupta, Divisional Railway Manager Northern Railway, Estate Entry Road, New Delhi

..Respondents

(Mr. A K Srivastava, Advocate)

ORDER (ORAL)

Justice Permod Kohli:

Mr. A K Srivastava, learned counsel appearing for respondents filed the compliance affidavit in Court. He has referred to communication dated 13.01.2018 addressed to the applicant whereby he was communicated that his claim is not tenable. Since the respondents have taken a decision, nothing survives in this C.P. However, the applicant is at liberty to seek remedial measure, if aggrieved. Proceedings dropped.

(K.N. Shrivastava) Member (A) (Justice Permod Kohli) Chairman

March 8, 2018

/sunil/